

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 202 of 2020

IN THE MATTER OF:

Registrar of Companies **...Appellant.**

Versus

Sri Amarnath Finance Ltd. **...Respondent.**

Present:

For Appellant: Mr. Rajesh K. Gongga, Mr. Karan Chhibber and Mr. Akshya, Advocates.

For Respondents: None

With

Company Appeal (AT) No. 203 of 2020

IN THE MATTER OF:

Registrar of Companies **...Appellant.**

Versus

Sunny Cast and Forge Pvt. Ltd. **...Respondent.**

Present:

For Appellant: Mr. Rajesh K. Gongga, Mr. Karan Chhibber and Mr. Akshya, Advocates.

For Respondents: None

ORDER
(Virtual Mode)

09.11.2020 Mr. Rajesh K. Gongga, Central Government Standing Counsel submits that the Learned Tribunal has erroneously dismissed the Petition on the ground of non-compliance of second proviso to Sub-Section 3 of Section 272 of the Companies Act and non-service of notice to the Respondents.

Same issue is involved in Company Appeal (AT) No. 202 of 2020, therefore, both the Appeals be heard together. However, lead Appeal will be Company Appeal (AT) No. 203 of 2020.

Issue notice on the Respondents by speed post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant provides e-mail address of Respondents, let notice be also issued through e-mail.

Let these Appeals be fixed 'For Admission (After Notice) on **01st December, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

SC/BM.